

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

Service Tax Appeal No.874 of 2012

(Arising out of Order-in-Appeal No.53/ST/ALLD/2012 dated 19/03/2012
passed by Joint Commissioner, Central Excise & Service Tax, Allahabad)

M/s. R.K. Brothers

.....Appellant

(Shiva Park, Renukoot, Sonebhadra-231217, UP)

VERSUS

**Commissioner, Central Excise,
Allahabad**

.....Respondent

(38 M.G. Marg, Civil Lines, Allahabad,
U.P.-211001)

APPEARANCE:

Shri B.L. Narasimhan, Advocate for the Appellant

Shri Amit Bhardwaj, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 70208/2021

DATE OF HEARING: 22 September, 2021

DATE OF DECISION: 22 September, 2021

JUSTICE DILIP GUPTA:

A certificate in Form-IV has been issued under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The dispute, therefore, does not survive.

2. The appeal is, accordingly, dismissed.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**

BKP